

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

33. C.P. (IB)/276(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **01.05.2024**

Name of the Party: Solapur Janata Sahakari Bank Limited
Vs

Gokul Sudhakar Hande Personal
Guarantor Of M/S Shetkari Sakhar
Karkhana (Chandrapuri) Limited

Section 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Ms. Raina Birla, Ld. Counsel for the Financial Creditor present. Mr. Jack Thalakkottur, Ld. Counsel for the Personal Guarantor present through virtual mode.
2. Ld. Counsel for the Personal Guarantor is directed to file reply within two weeks, if any, after duly serving a copy to the other side, at least two days in advance before the next date of hearing.
3. Post this matter on **05.06.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)